Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector-5, IMT Manesar, District Gurgaon-122052, Haryana that **M/s. PYN PRECISION COMPONENTS LLP** may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares
2. The principal objects of the company are as follows:
   To carry on Business of Manufacturing of automobile parts, agriculture machinery parts and products relating to aerospace and defence.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 122-C C-8/2 Lane, Sainik Farms, South Delhi 110062.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector-5, IMT Manesar, District Gurgaon-122052, Haryana, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 09.03.2024

Name(s) of Applicant
1. Sunil Gulati
2. Nitin Gulati
3. Siddharth Nakra

UJJIVAN SMALL FINANCE BANK

SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co- Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Ujjivan Small Finance Bank Ltd.** for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1)Shakil Ali s/o Sharif Ahmad, Daulatpur (144) Yamuna Nagar, Pansra, Haryana, 135001 (also at Choudhary Sports Industries Daulatpur (144) Yamuna Nagar, Pansra, Near Govt. School, Haryana, 135001) **2) Sajida w/o Shalkil Ali,** Daulatpur (144), Yamuna Nagar, Pansra, Near Govt. School, Haryana, 135001 in **Loan Account No. 2291210180000004**	All that Part & Parcel of factory property admeasuring 1905.07 Sq. yards bearing property no. ID Mo. 354C9U7A, Comprised in Khasra No. 7//24/1 and 7//24/2 situated at Mouja Daulatpur, HB No. 144, Tehsil Jagadhri, Distt. Yamunanagar within Limits of Municipal Corporation Yamuna Nagar which is bounded as follows: Boundaries: East: Property of Wali Mohammad West: Property of Khalil Khan North: Property of Ashik Ali South: Plot of other and Road	**Date of Demand Notice: 07.10.2023 Date of possession: 06.03.2024**	**Rs. 25,80,295/-** as on **18.09.2023** and interest thereon.

Date: 10-03-2024 Place: Yamunanagar Authorised Officer

IMPORTANT

copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE

(In accordance with Section 102 of The Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. PRAVIN KUMAR MALHOTRAPERSONAL GUARANTOR OF "NIPMAN FASTENER INDUSTRIES PRIVATE LIMITED" (DIN: 00814023)

RELEVANT PARTICULARS

1.	Name of the Personal Guarantor	**Mr. Pravin Kumar Malhotra (DIN - 00814023)**
2.	Address of the Personal Guarantor	Flat No. 202, First Floor, Rear Portion R-15, Nehru Enclave, New Delhi- 110019 H-401, Caitriona Apartment, Ambience Island, Sector 24,Gurgaon- 122002
3.	Details of Order & Insolvency commencement date in respect of Personal Guarantor	**CP No. 208(ND)/2023** (NCLT, New Delhi Bench, Court II); **Order dated - 26.02.2024** (Uploaded on NCLT portal on 05.03.2024)
4.	Name and registration number of the insolvency professional acting as Resolution Professional	**Mr. Anand Sonbhadra** IBBI Registration No. - **IBBI/IPA-001/IP-00739/2017-2018/11771**
5.	Address and e-mail of the Resolution professional, as registered with the Board	Flat - 2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi,National Capital Territory of Delhi,110070 **E-mail:** sonbhadra65@gmail.com
6.	Address and e-mail to be used for correspondence with the resolution professional	E-10 A, Kailash Colony, Greater Kailash, New Delhi-110048 **E-mail:** pkmalhotra.pg@gmail.com
7.	Last date for submission of claims	**31.03.2024**
8.	Relevant Forms in which claim to be filed available at:	**"Form B"** Web link: **https://ibbi.gov.in/home/downloads**

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Court II, has ordered the commencement of Insolvency Resolution Process against **Mr. Pravin Kumar Malhotra** Personal Guarantor of **Nipman Fastener Industries Private Limited** on **26.02.2024** (Order uploaded on NCLT portal on 05.03.2024)

The creditors of **Mr. Pravin Kumar Malhotra**, Personal Guarantor of **Nipman Fastener Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 31.03.2024 to the Resolution Professional at the address mentioned against entry no.6.The creditors shall submit their claims along with proof, by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
Mr. Anand Sonbhadra
IBBI Registration no. IBBI/IPA-001/IP-00739/2017-2018/11771
AFA valid up to 10.12.2024
Resolution Professional in the Insolvency Resolution Process of
Mr. Pravin Kumar Malhotra
Personal Guarantor to Corporate Debtor
M/s Nipman Fastener Industries Private Limited

Date : 10.03.2024
Place : New Delhi

केनरा बैंक Canara Bank

भारत सरकार का उपक्रम A Government of India Undertaking

Regional office , Haldwani Kusumkhera, near Balaji Banquet Hall, Cheenpur, Haldwani, Email : *crrohld@canarabank.com*

POSSESSION NOTICE (For Movable/Immovable Properties)

Whereas, Undersigned being the Authorised officer of Canara Bank under, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgagor/Guarantor and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred up on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said rule as per the details given below. The Borrowers /Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Canara Bank for an amount and interest thereon as mentioned below. **The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.**

Sr. No.	Name of Branch Name & Address of Borrower/Guarantor	Description of Movable/Immoveable Properties	Date of Demand Notice / Date of Possession	Outstanding Amount as per Demand Notice
1.	**BRANCH : Ramnagar** **1. Shri Devendra Singh (Borrower/ Mortgagor) S/o Shri Darshan Singh** R/o Ward No. 09, Dugapuri, Ramnagar Range, Distt. Nainital Ramnagar-244715 **2. Shri Pankaj Mandoliya (Guarantor) S/o Mrs. Godavari,** H. No. 49, Near Parvatiya Sabha Lakhanpur, Distt. Nainital, Ramnagar-244715	EMT of flat bearing No. SX-09 on the sixth Floor having area 83.64 square meter (Total covered) (Without Roof Rights) on Sixth Floor of the building named "Aasthan Devidayal Enclave" situated at Khasra Number 177 A Min Village Shivlalpur Pandey Tehsil Ramnagar, District Nainital, Uttarakhand along with the right of use all easements whatsoever necessary for the enjoyment of said apartment. Boundaries:East: Flat No. 08,West: Flat No. 10, North: Open Gallery, South: Open Space of project.	05.12.2023 Date of Possession 06.03.2024	₹ 19,80,178.66 (Rupees Ninteen Lakh Eighty Thousands One Hundred Seventy Eight & Paisa Sixty Six Only) plus further interest & other expenses

Date : 10.03.2024 Place : Regional Office, Haldwani Authorised Officer

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FACTORY ONE PRIVATE LIMITED

1.	**Name of Corporate Person**	**Factory One Private Limited**
2.	Date of incorporation of Corporate Person	5th May 2021
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Kanpur
4.	Corporate identity number / limited liability identity number of Corporate Person	U72900UP2021PTC145917
5.	Address of the registered Office and Principal office (if any) of Corporate Person	B-229, Ramprastha, Ghaziabad, Uttar Pradesh – 201011
6.	Liquidation commencement date of Corporate Person	**9th March 2024**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Anil Rustgi** **Address:** H.No. 524, Tower-6, H E W O-1,Sector-56, Gurgaon, Haryana-122 011 **E-mail ID:** anil_rustgi@yahoo.co.in **Mobile:** 9873333343 **Regn. No.:** IBBI/IPA-002/IP-N00683/2018-19/12382
8.	Last date for submission of claims	**08 April 2024**

Notice is hereby given that **Factory One Private Limited** has commenced voluntary liquidation on **9th March, 2024.**

The stakeholders of **Factory One Private Limited** are hereby called upon to submit a proof of their claims, on or before **8th April 2024**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anil Rustgi
Voluntary Liquidator Factory One Private Limited
Registration No: IBBI/IPA-002/IP-N00683/2018-19/12382

Date: 09.03.2024
Place: Gurgaon

pnb Housing Finance Limited

Ghar Ki Baat

APPENDIX IV-A

E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)

E-Auction-Sale Notice for Sale of Immoveable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002)

Registered Office: - 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:-011-23357171, 23357172, 23705414, Web: - www.pnbhousing.com
Karnal Branch: PNB Housing Finance Limited, SCO 218-219, 1st Floor, Sector 12, Part 1, City Centre Huda, Karnal - 132001.
Meerut Branch:. PNB Housing Finance Ltd. Ist Floor, Pinacle Tower, Vaishali Corner, Garh Road, Meerut-250004, (U.P)

Notice Is Hereby Given To The Public In General And In Particular To The Borrower(s) & Guarantor(s) Indicated In Column No-a That The Below Described Immovable Property (ies) Described In Column No-d Mortgaged/charged To The Secured Creditor, The Constructive/physical Possession Of Which Has Been Taken (as Described In Column No-c) By The Authorized Officer Of M/s Pnb Housing Finance Limited/secured Creditor, Will Be Sold On "as Is Where Is, As Is What Is And Whatever There Is Basis" As Per The Details Mentioned Below. Notice Is Hereby Given To Borrower(s)/mortgagor(s)/legal Heirs, Legal Representative, (whether Known Or Unknown), Executor(s), Administrator(s), Successor(s), Assignee(s) Of The Respective Borrowers/ Mortgagor(s)(since Deceased) As The Case May Be Indicated In Column No-a Under Rule-8(6) & 9 Of The Security Interest Enforcement Rules, 2002 Amended As On Date.
For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Provided In M/s Pnb Housing Finance Limited/secured Creditor's Website I.e. Www.pnbhousing.com.

Loan No, Name of the Borrower/Co-Borrower/ Guarantor(s)/Legal heirs (A)	Demanded Amount & Date (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/Court Cases if any (K)
NHL/KAR/0518/533559, B.O.Mr. Rajesh S/o Om Parkash Mrs. Suman W/o Rajesh	**Rs. 1866469.55 as on 02.07.2021**	Physical Possession	Shop No14A, At Sanaya Mall, Without Roof Right , Bearing No 969 Ward No13, Sikka Colony, Sonipat, Haryana, India ,131001, Area of Land 15.10 Sq Yards, Title Deed No.1331/1 of Dated 08-05-2015 In Favour of Rajesh Kumar S/o of om Parkash, Boundaries:- East-17 ft Shop No15A, West-17 Ft Shop No13A, North -8 Ft Passage ,South 8 Ft House of Bullu.	**Rs. 10,10,000**	**Rs. 1,01,000**	**15.04.2024 Before 5.30 PM**	**Rs. 10,000**	**05.04.2024 10.00 AM 5.30 PM**	**16.04.2024 12.00 AM 2.00 PM**	**Not Known**
NHL/KAR/0518/533559, B.O. Mr. Rajesh S/o Om Parkash Mrs. Suman W/o Rajesh	**Rs. 1866469.55 as on 02.07.2021**	Physical Possession	Shops No.4, Bearing No969 Ward No13, At Sanaya Mall, Without Roof Right Sikka Colony, Sonipat, Haryana,India131001, Area of Land 15.10 Sq Yards ,Title Deed No 3161/1 of Dated 28.06.2016 In Favour of Suman W/o Rajesh Kumar ,Boundaries:-East-8 Ft 6 Inch House of Hawa Singh,West -8 Ft 6 Inch Passage,North -17 Ft Shop No3,South 17 Ft Shop No 5	**Rs. 10,10,000**	**Rs. 1,01,000**	**15.04.2024 Before 5.30 PM**	**Rs. 10,000**	**05.04.2024 10.00 AM 5.30 PM**	**16.04.2024 12.00 AM 2.00 PM**	**Not Known**
HOU/MEE/0416/280174,HOU/MEE/0815/235719, B:.O. Meerut, Omvir Singh, Divya Mohan	**Rs. 1472960.65 as on 01.11.2019**	Physical Possession	House No 16, Part Of Khasra No 634, Indirapuri, Modi Nagar, Ghaziabad, Uttar Pradesh, India	**Rs. 11,63,000**	**Rs. 1,16,300**	**27.03.2024 Before 5.30 PM**	**Rs. 10,000**	**15.03.2024 10.00 AM 5.30 PM**	**28.03.2024 12.00 AM 2.00 PM**	**Not Known**
HOU/PTP/0418/523903, B:.O. Pitampura, Lokesh Varshney, Parul Gupta	**Rs. 1884764.82 as on 31.03.2021**	Physical Possession	Flat No-328, First Floor, Pocket C-1, Siraspur New Delhi	**Rs. 11,34,000**	**Rs. 1,13,400**	**27.03.2024 Before 5.30 PM**	**Rs. 10,000**	**15.03.2024 10.00 AM 5.30 PM**	**28.03.2024 12.00 AM 2.00 PM**	**Not Known**

**Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred up to the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

1. As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.

2. The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s).The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.

3. Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the s sale consideration amount has to be deposited by the purchaser within 15 days' from the date of acknowledgement of sale confirmation letter and in default of such deposit, the property/secured asset shall be resold.

4. C1 INDIA PRIVATE LIMITED would be assisting the Authorised Officer in conducting sale through an e-Auction having its corporate office at Plot No.68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website- www.bankeauctions.com. For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with **Amit Sharma,Krishan KumarJakhar,Rahul Dua**, Contact Number 1800120 8800, auction@pnbhousing.com is authorised person of PNBHFL or refer to www.auction@pnbhousing.com

Place : Delhi/NCR, Dated : 10-03-2024 **Authorized Officer, M/s PNB Housing Finance Limited**

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BUZZ SPORTS ENTERTAINMENT PRIVATE LIMITED

1.	Name of Corporate Person	**Buzz Sports Entertainment Private Limited**
2.	Date of Incorporation of Corporate Person	04th Aug. 2022
3.	Authority Under Which Corporate Person Is Incorporated / Registered	ROC Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person.	U92410DL2022PTC402809
5.	Address of The Registered Office and Principal office (If Any) of Corporate Person	**Regd. Office:** 81-A, G Block, F/Floor, Pvt No-2, Old Plot No-23, Laxmi Nagar, East Delhi, Delhi 110092 **Corporate Office:** A-1 & A-2, Second Floor, Centrum Plaza, Golf Course Road, Sector-53, Gurugram, Haryana-122002
6.	Liquidation Commencement Date of Corporate Person	**07th March 2024**
7.	Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	Amit Talwar A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, N.Delhi-34 Email id: amittalwarcs@gmail.com Mobile No. 9899977970 Reg. No. - IBBI/IPA-002/IP-N01178/2021-2022/13887 Email Id for submission of Claims **liq.buzz@gmail.com**
8.	Last Date For Submission of Claims	**06th April 2024**

Notice is hereby given that the **Buzz Sports Entertainment Private Limited** has commenced voluntary liquidation on **07th March 2024.**

The stakeholders of **Buzz Sports Entertainment Private Limited** are hereby called upon to submit a proof of their claims, on or before **06th April 2024,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/–
Amit Talwar
Liquidator of Buzz Sports Entertainment Private Limited
Reg. No. IBBI/IPA-002/IP-N01178/2021-2022/13887

Date:08th March 2024
Place: New Delhi

Tinna

TINNA TRADE LIMITED

CIN: L51100DL2009PLC186397
No 6, Sultanpur, Mandi Road, Mehrauli, New Delhi – 110 030
Tel.: +91-11-4900 3870, Fax: +91-11-2680 4483
Email: investor.ttl@tinna.in; Website: www.tinnatrade.in

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Extra Ordinary General Meeting ("**EGM**") of the members of **M/s Tinna Trade Limited** ("**the Company**") will be held on **Monday, April 01, 2024, at 12:30 P.M (IST)** through Video Conferencing ("**VC**") / Other Audio Visual Means ("**OAVM**") to transact the businesses as set out in the Notice of the EGM convening the said meeting in accordance with the applicable provisions of Companies Act, 2013 read with rules made thereunder, and MCA General Circular No. 14/2020 dated 08.04.2020, 17/2020 dated 13.04.2020, General Circular No. 22/2020 dated 15.06.2020, General Circular No. 33/2020 dated 28.09.2020, General Circular No. 39 / 2020 dated 31.12.2020, General Circular No. 10/2021 dated 23.06.2021, General Circular No. 20/2021 dated 08.12.2021, General Circular No. 03/2022 dated 05.05.2022, General Circular No. 11/2022 dated 28.12.2022 and General Circular No. 09/2023 dated 25.09.2023 respectively ("**MCA Circulars**") read with SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023 issued by the SEBI ("**SEBI Circulars**") without the physical presence of the Members at a common venue. The Deemed venue of the EGM will be the Registered Office of the Company.

The Notice of EGM along with login details for joining the EGM through VC / OAVM facility including e-voting has been sent on 9th March, 2024 through e-mail to all those Members whose e-mail address were registered with the Company or Registrar and Share Transfer Agent or with their respective Depository Participants ("DP") in accordance with the MCA Circulars and SEBI Circulars, and the same are also available on Company's website (www.tinnatrade.in), Stock Exchange's website (www.bseindia.com) and on the website of NSDL at www.evoting.nsdl.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings issued by Institute of Company Secretaries of India, as amended from time to time, the Company is pleased to provide to its members, the facility to exercise their right to vote by remote e-voting or e-voting during the EGM. The Company has engaged the services of **National Securities Depository Limited ("NSDL")** as the agency to provide e-voting platform to the Members of the Company. Instructions for the process to be followed for e-voting are annexed to the Notice of EGM.

The details relating to e-voting in terms of the Act and the relevant rules are made as under:

1. The businesses as set forth in the Notice of EGM may be transacted through remote e-voting or e-voting system during the EGM.
2. The remote e-voting period commences on Friday, March 29, 2024, at 10:00 A.M. (IST) and ends on Sunday, March 31, 2024, at 5:00 P.M (IST). During this period, members of the Company, holding shares either in physical or dematerialised form, as on the cut-off date, that is, March 25, 2024, may cast their vote electronically. The remote e-voting module shall be disabled by NSDL for voting thereafter.
3. The voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on March 25, 2024 ("cut-off date"). A person who acquires shares of the Company and becomes a member of the Company after the electronic dispatch of notice of the EGM and holding shares as of the cutoff date, may obtain the login ID and password by sending a request to NSDL at evoting@nsdl.co.in. However, if the person is already registered with NSDL or CDSL for remote e-voting then the existing user ID and password can be used for casting vote.
4. The Cut-off date for determining the eligibility to vote by remote e-voting or e-voting during the EGM is **Monday, March 25, 2024.**
5. Only those Members who will be present at EGM through VC/OVAM facility but have not already cast their vote by remote e-voting shall be eligible to vote through e-voting at the EGM.
6. A member may participate in the EGM even after exercising his/her right to vote through remote e-voting, but shall not be allowed to vote again at the EGM.
7. The manner of e-voting remotely for members holding shares in dematerialized form, physical mode and for members who have not registered their email addresses is provided in the Notice of EGM. The details will also be made available on the website of the Company. Members are requested to visit www.tinnatrade.in to obtain such details.
8. Mr. Ajay Baroota, (Membership No. 3495 and CP No. 3945), proprietor, M/s. Ajay Baroota and Associates, Company Secretaries has been appointed as the Scrutinizer for providing facility to the members of the Company to scrutinize the voting process in a fair and transparent manner.

In case of any query/grievances relating to remote e-voting facility, please refer the Frequently Asked Questions (FAQ's) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact Ms. Pallavi, National Securities Depository Limited, Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai – 400013 at 022-4886 7000 and 022 - 2499 7000 or send an email at evoting@nsdl.com.

Manner of Registration of email addresses:

In case shares are held in physical mode, please update your email ID with Alankit Assignments Limited at rta@alankit.com In case shares are held in demat mode, please update your email id with your relevant Depository Participant.

For Tinna Trade Limited
Sd/-
Monika Gupta
Company Secretary & Compliance Officer
FCS-8015

Date : 9.3.2024
Place : New Delhi

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF CREDITORS OF GAYATRI HOSPITALITY & REALCON LIMITED

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Gayatri Hospitality & Realcon Limited**
2.	Date of incorporation of corporate debtor	07.07.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No.of corporate debtor	U70101DL2010PLC205416
5.	Address of the registered office and principal office (if any) of corporate debtor	9/5298, Old Seelampur Gandhi Nagar, Delhi, Delhi, India, 110031
6.	Insolvency commencement date in respect of corporate debtor	Date of Order - 04.03.2024 (Order received on 07.03.2024)
7.	Estimated date of closure of insolvency resolution process	30.08.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anand Sonbhadra IBBI Registration No. - IBBI/IPA-001/IP-00739/2017-2018/11771
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat - 2183, Sector- B, Pocket-2, Vasant Kunj, New Delhi, National Capital Territory of Delhi, 110070 Email- sonbhadra65@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address: AAA Insolvency Professionals LLP,** E-10A, Lower Ground Floor, Kailash Colony, Greater Kailash - I, New Delhi- 110048 **Email Id:** cirp.gayatrihospitality@gmail.com
11.	Last date for submission of claims	21.03.2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees are required to file their claim through **https://pda.nesl.co.in/#/** and contact (M) 9384676709 (Authorized persons, NeSL) for any issues in filing the claim during office hours (10:00 A.M. - 06:00 P.M.)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	**1. Mr. Sanjay Kumar Gupta** (IBBI/IPA-001/IP-P01529/2019-2020/12461) **2. Mr. Rajender Pal Chandel** (IBBI/IPA-002/IP-N01220/2022-2023/14135) **3. Mr. Nitesh Kumar Sinha** (IBBI/IPA-002/IP-N00280/2017-18/10838)
14.	(a) Relevant Forms and (b) Details of authorized representatives areavailable at:	**(a) https://ibbi.gov.in/en/home/downloads (b) https://pda.nesl.co.in/#/** The Financial Creditors should submit their Claims at the website **https://pda.nesl.co.in/#/** as mentioned against column 12.

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **Gayatri Hospitality & Realcon Limited** on 04.03.2024 (order received on 07.03.2024)

The creditors of **Gayatri Hospitality & Realcon Limited**, are hereby called upon to submit their claims with proof on or before 21.03.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors (including the creditors in class) shall submit their claims with proof by electronic means only. The Financial Creditors should submit their Claim at the website **https://pda.nesl.co.in/#/**. If in case of any query relating to uploading the same on PDA NeSL, the contact details of the concerned person is (M) 9384676709. Other creditors can submit the claims with proof in person, by post or by electronic means. Those Creditors, who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Anand Sonbhadra
IBBI Registration no. IBBI/IPA-001/IP-00739/2017-2018/11771
Interim Resolution Professional In the matter of
Gayatri Hospitality & Realcon Limited
AFA valid up to 10.12.2024

Date : 10.03.2024
Place : New Delhi

punjab national bank

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E-AUCTION NOTICE

Oriental Bank of Commerce | United Bank of India | Circle Office, 1-2, Raghunath Nagar, M.G Raod, Agra

E-AUCTION SALE NOTICE TO GENERAL PUBLIC UNDER RULE 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Last Date of EMD Deposit : Date 25.03.2024

E- Auction Date: 26.03.2024, Time : 10:00 A.M. to 4:00 P.M. till

Sr. No.	Name of the Account Borrower(s)/Guarantor(s) Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner"s Name(mortgagers of property(ies))	E) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 F) Outstanding Amount as on..... G) Possession Date u/s 13(4) of SARFESI ACT 2002 H) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Rs. in Lacs) B) EMD C) Bid Increase Amount
1.	**Borrower-**M/s Poonam Furniture, Shri Bharat Kumar S/o Shri Heerendra Singh, Add:-H.No. 198, Jawahar Puram-2, Alwatia Awadhpuri, Agra-282010, Shri Heerendra Singh (Guarantor) S/o Shri Shyam Sunder, Add:-H.No. 198, Jawahar Puram-2, Alwatia Awadhpuri, Agra-282010, Shri Bharat Kumar (Prop. Poonam Furniture), Add:-4/61/4 Panchkuiyan, Agra **A/C No.**0030009300041798 Branch-Rajamandi, Agra	EM of Property Situated at MIG-II, House No. 198 with Extra Land, Jawahar Puram Housing Scheme, Near Neelgiri Enclave, Lohamandi Ward, Agra (UP) Area 83.61 Sqmtrs.,+ 48.07 Sq.mtrs., Total-131.68 Sq.mtrs. (In the Name of Shri Heerendra Singh S/o Shri Shyam Sunder) Boundedaries: On the East by: Rasta & Exit 25 feet wide, On the West by: MIG Plot No.197, On the North by: MIG Plot No.199, On the South by: Rasta 30 feet.	**E) 16.06.2021 F) Rs. 18.99 Lac +** further interest and other Admissible charges w.e.f. **01.04.2021** **G) 09.01.2024** **H) Symbolic Possession**	(A)Rs.46.30 Lac (B)Rs.04.63 Lac (C)Rs.20,000/-
2.	Borrower- Shri Jitendra Kumar S/o Vipti Ram Nigam A/c No. 165600NC00002803 165600NC00002821 Branch-Vijay Nagar, Agra	EM of property situated at plot no. 15 B Nagar Nigam No. 51/10D/1B/2 South Arjun Nagar loha mandi ward Tehsil & Distt Agra Area-209.025 Sqm., Owners-Sh. Jitendra Kumar S/o Vipti Ram Nigam & Smt. Rajani W/o Sh. Jitendra Kumar Boundaries;- East-House of Sh. B M Lavania West- House of Sh. Ram Sewak Shrivastava, North-Road 10 Ft. Wide, South-Road 30 ft .Wide.	E) 08.05.2023 **F)Rs. 153 Lac +** further interest and other Admissible charges w.e.f. 01.05.2023 G) 10.07.2023 **H)** Symbolic Possession	(A)Rs.104.25 Lac (B)Rs.10.43 Lac (C) Rs 1,00,000/-
3.	Borrower-1.M/S S. S. Ice And Cold Storage 2. Sh. Lekhraj Singh 3. Sh. Pawan Kumar Chauhan, (Guarantors) 4. Sh. Suresh Singh Chauhan 5. Anita Chauhan (Guarantors) 6. Sh. Atul Sharma, Branch-Ram Nagar Khandoli, Agra	All that part and parcel of the property in the name of lekhraj singh and sures